LOK SABHA STARRED QUESTION NO.*369 FOR ANSWER ON 12/12/2016

STEEL PRODUCTS QUALITY CONTROL ORDER

*369. SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of STEEL be pleased to state:

(a) the mechanism in place to check rampant import of cheap steel products especially from China, Japan and South Korea;

(b) whether the Steel Products Quality Control (Second Amendment) Order, 2016 has been notified recently;

(c) if so, the details thereof including the changes incorporated in the modified notification as compared to 2015 notification; and

(d) the main objectives and reasons for introducing the amended notification?

ANSWER

THE MINISTER OF STEEL

(SHRI CHAUDHARY BIRENDER SINGH)

(a)to(d): A Statement is laid on the Table of the Lok Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF THE LOK SABHA STARRED QUESTION NO. *369 FOR ANSWER ON 12/12/2016 TABLED BY SHRIMATI KAVITHA KALVAKUNTLA, MEMBER OF PARLIAMENT REGARDING "STEEL PRODUCTS QUALITY CONTROL ORDER"

(a) In order to protect the interests of country's steel industry and control dumping of products at predatory pricing by global steel players with excess capacity like China, Japan and South Korea, the Government has taken a number of steps including increasing Customs Duty, imposition of MIP (minimum import price), Safeguard Duty and Anti-Dumping Duty on a number of steel products.

(b)to(d): Government issued the Steel and Steel Products (Quality Control) Order, 2015 on 18th September, 2015 under Section 14 of the BIS (Bureau of Indian Standards) Act, 1986 which inter-alia, empowers the Union Government to notify any product under the mandatory quality certification scheme, in public interest, and direct compulsory use of standard mark of BIS. The Steel and Steel Products (Quality Control) (Second Amendment) Order, 2016 was issued by the Government on 16th September, 2016 in continuation of Steel and Steel Products (Quality Control) Order, 2015 and Steel and Steel Products (Quality Control) (Amendment) Order 2016 issued on 17th March, 2016.

The Steel and Steel Products (Quality Control) Order, 2015 issued on 18th December, 2015 had 15 steel (flat and long) products under the mandatory certification marks scheme of BIS. This Order was amended to facilitate the domestic and international steel industry to align their production processes in line with requirements of steel quality control order and also to obtain licenses from BIS to enable them to supply the certified steel products with Standard Marks of BIS. The first amendment order was accordingly issued on 17th March, 2016 to allow six months additional time in respect of 7 out of 15 products covered in the original order simultaneously enforcing the order on the remaining 8 products w.e.f. 18th March, 2016. The second amendment order was issued on 16th September, 2016 to allow further 3 months time, i.e., upto 18th December, 2016, for implementation of the order in respect of the remaining 7 products
